

(ख) ऐसे कितने व्यक्तियों और कम्पनियों के विरुद्ध मुकदमें दायर किये गये हैं और आर्थिक अपराधियों के विरुद्ध क्या कार्यवाही करने का विचार है ?

बाणिज्य तथा नागरिक प्रती तथा सहकारिता मंत्रालय में राज्य मंत्री (श्री आरिफ बेग) : (क) सरकार द्वारा 1975-77 की अवधि के दौरान आयात तथा निर्यात (नियंत्रण) अधिनियम तथा आदेशों के उल्लंघन से सम्बन्धित व्यक्तियों तथा कम्पनियों के विरुद्ध प्रत्येक केस के आधार पर कार्यवाही की गई है ।

(ख) वर्ष 1975-77 के दौरान केन्द्रीय जांच ब्यूरो ने आयात तथा निर्यात (नियंत्रण) अधिनियम और आयात (नियंत्रण) आदेश तथा निर्यात (नियंत्रण) आदेश के उल्लंघन में अन्तर्ग्रस्त होने के अभिकथित मामलों के सम्बन्ध में जांच के लिए 47 केस हाथ में लिए जिनमें 71 फर्मों और 76 व्यक्ति तथा आयात निर्यात मुख्य नियंत्रक मंडल का एक अधिकारी तथा राज्य सरकारों के कुछ अधिकारी अन्तर्ग्रस्त हैं । इनमें से 3 मामलों में दोष सिद्ध हो गया है, 13 मामलों में मुकदमा चल रहा है और 3 मामलों में केन्द्रीय जांच ब्यूरो ने सिफारिश की कि आयात तथा निर्यात मुख्य नियंत्रक द्वारा फर्मों के विरुद्ध विभागीय कार्यवाही की जाये और 27 मामलों में अभी जांच चल रही है । शेष मामलों में केन्द्रीय जांच ब्यूरो ने आयात तथा निर्यात मुख्य नियंत्रक के संयुक्त के एक अधिकारी के विरुद्ध कार्यवाही की सिफारिश की; उसे दंडित किया जा चुका है ।

इसके अतिरिक्त आयात (नियंत्रण) आदेश, 1955 तथा संशोधित के अधीन 1975, 1976 तथा 1977 के दौरान 3837 फर्मों को बिनिदिष्ट अवधियों के लिए आयात सुविधाएं प्राप्त करने से वंचित करके दंडित किया गया ।

Cyclone warning stations installed in Country

1608. DR. VASANT KUMAR PANDIT: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) how many cyclone warning stations are at present installed by the Indian Meteorology Department in the country;

(b) how many more stations of such type are planned to be set up on the Western and Eastern coasts of India during the next two years;

(c) whether existing stations are lacking in modern and sophisticated instrumentation for charting weather cyclones and give advance warning of coming disasters; and

(d) if so, what is the policy of Government with regard to such installations?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTAM KAUSHIK): (a) Five cyclone warning centres have been set up by the India Meteorological Department at Calcutta Bhubaneshwar, Vishakhapatnam, Madras and Bombay.

(b) No more cyclone warning centres are planned to be set up during the next two years.

(c) and (d): The instrumentation for charting cyclones and for giving advance warning is a continuous process and is constantly being reviewed. Improvements considered necessary are carried out from time to time to the extent funds permit. Cyclone warning radars have been installed at Calcutta, Paradeep (near Bhubaneshwar), Vishakhapatnam, Madras and Bombay. Three more radars to be installed at Goa, Machlipatnam and Karaikal shortly. Facilities for reception of cloud pictures (including cyclones) from the orbiting satellites are available at Calcutta, Madras and Bombay. This facility will become operational at Vishakhapatnam short-

ly. In about three years' time facilities for reception of cloud pictures half hourly through an Indian National Satellite will become functional at Delhi with capability to transmit these pictures through the satellite to Bombay, Madras and Calcutta.

Examination of accounts of Western India Match Company Ltd., Bombay to assess Excise Duty

1609. DR. VASANT KUMAR PANDIT: Will the Minister of FINANCE be pleased to state:

(a) whether Government examined the accounts of the Western India Match company Ltd., Bombay for the last 2-3 years in order to correctly assess the Excise duty payable on matches;

(b) is it a fact that in spite of increase in the price of matches the turnover and the excise revenue have not shown good results;

(c) whether the company adopted any method to determine lower excisable price; and

(d) what is the estimated loss and what action Government propose to take to make good the loss?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): (a) Yes, Sir. Besides checks by the Central Excise factory officer, the accounts were also examined by the Central Excise Revenue Audit functioning under the Comptroller and Auditor General.

(b) and (c). The excise revenue would have no relation to an increase in the price of matches as the duty on matches is specific and not *ad-valorem*. It is reported that there was some decline in the production of matches in the factory as the factory faced a shortage of wood and also some problems with regard to the quality of match banderols.

(d) Does not arise in view of the position stated above.

Perspective Plans for Tourism by States

1610. DR. VASANT KUMAR PANDIT: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have suggested to all the State Governments to prepare master perspective plans for Tourism in respective States;

(b) have Government received such proposals for the development of tourism spots in Maharashtra and Madhya Pradesh; if so, what are the priorities; and

(c) which proposals from Madhya Pradesh and Maharashtra have been approved by the Central Government and what is the estimated cost of each scheme, and when would these be started?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTAM KAUSHIK): (a) Yes, Sir.

(b) and (c). Perspective Plans have been received from these two State Governments. The proposals contained therein will be discussed with the respective State Governments at the time of their next Five Year Plan (1978-83) discussions in the Planning Commission to determine which schemes would be taken up in the Central and State sectors.

Decision to relieve Shri J.R.D. Tata from Chairmanship of Air India

1611. DR. VASANT KUMAR PANDIT: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether is it a fact that Government took a sudden decision to relieve Shri J. R. D. Tata from the Chairmanship of Air India and to appoint Air Chief Marshal Shri P. C. Lal as combined Chairman for both AI and IA;

(b) whether it is a fact that Government are considering a proposal to